

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3069  
ANSWERED ON MONDAY THE 15<sup>th</sup> MARCH, 2021/  
PHALGUNA 24, 1942 (SAKA)**

**CSR FUNDS FOR KARNATAKA**

**QUESTION**

**3069. SHRI B.Y. RAGHAVENDRA:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Government has proposed to use the Corporate Social Responsibility (CSR) funds to fund the various programmes under the CSR rules, if so, the details thereof;
- (b) the details of the total CSR funds allocated, sanctioned and spent in Karnataka during each of the last three years, programme-wise; and
- (c) the details of the total number of the corporate companies and the amount spent by them in Karnataka during the said period, sector-wise?

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
AND CORPORATE AFFAIRS**

**(SHRI ANURAG SINGH THAKUR)**

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a) to (c): The Government provides the broad framework for Corporate Social Responsibility (CSR) through Section 135 of the Companies Act, 2013 ('Act'), the Companies (CSR Policy) Rules, 2014 and Schedule VII of the Act. Section 135 of the Act mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year to undertake CSR activities. The Schedule VII of the Act indicates the activities that can be undertaken by the companies as eligible CSR activities. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. The CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR activities annually in MCA21 registry. As per the filings made by the companies in the MCA21 registry, the CSR spent by all the companies in the State of Karnataka for the financial years 2017-18, 2018-19 and 2019-20 respectively is as follows:

| State               | FY 2017-18 | FY 2018-19 | FY 2019-20 |
|---------------------|------------|------------|------------|
| Karnataka (INR Cr.) | 1034.03    | 1222.44    | 587.48     |

(Data upto 30.09.2020) [Source: National CSR Data Portal]

All data related to CSR filed by companies in MCA21 registry including state-wise, sector-wise and company-wise is available in public domain and can be accessed at [www.csr.gov.in](http://www.csr.gov.in).

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